

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 2062
TO BE ANSWERED ON- 20/12/2023

PRIORITY CASES FROM ODISHA FOR INCLUSION IN THE ST LIST

2062 SMT. SULATA DEO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether proposal from Odisha were identified as priority cases for inclusion in the ST list as recommended by the Ministry's Task force in 2014; and
- (b) if so, the details thereof and if not, the reasons for delay?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): A Task Force constituted in the Ministry of Tribal Affairs in 2014 inter alia submitted certain recommendations regarding certain communities in the ST list of Odisha. The matter was examined in the light of the extant modalities.

The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.09.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposal is taken as per these approved modalities.
